



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Date of decision: 30.03.2016**

**CORAM:** HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

Narender Kumar son of Shri Mehak Singh, aged 31 years, Ex-Constable, Belt No. 5078/CP, resident of Village Sikhri Khurd, Tehsil & P.O. Modi Nagar, District Ghaziabad (Uttar Pradesh).

**...APPLICANT**

**BY ADVOCATE:** Sh. Anirudh Gupta, proxy for Sh. Arvind Moudgil.

## VERSUS

1. R.P. Upadhyay, IPS, The Inspector General of Police, U.T. Administration, Chandigarh.
2. A.S. Cheema, IPS, The Deputy Inspector General of Police, U.T. Administration, Chandigarh.
3. Dr. Sukhchain Singh, IPS, The Senior Superintendent of Police, U.T. Chandigarh.

## ...RESPONDENTS

## **ORDER (ORAL)**

## **HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-**

Sh. V.K. Verma, proxy for Sh. Arvind Moudgil, Advocate appearing for respondents has stated that SLP against the order (Annexure CP-1) of Hon'ble High Court has since been filed in Hon'ble Supreme Court on 03.03.2016.

2. In view of the aforesaid, the instant Contempt Petition is disposed of at this stage with liberty to the applicant to file fresh one, if need be, after the decision of the SLP.

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

**(RAJWANT SANDHU)**  
**MEMBER (A)**

Dated: 30.03.2016.

‘*rishi*’